

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated: 28.06.2020

NOTIFICATION

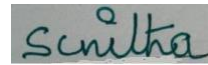
SUB: COVID-19 Pandemic – Suspension of judicial work in all the Subordinate Courts under the control of the High Court of Andhra Pradesh on 29.06.2020 and 30.06.2020 – extreme urgent matters through e-filing and hearing through video conferencing – Instructions issued – Reg.

REF: 1. High Court's Notification in Roc.No.192/SO/2020, dated 24.03.2020
2. High Court's Notification in Roc.No.192/SO/2020, dated 26.03.2020
3. High Court's Notification in Roc.No.192/SO/2020, dated 15.04.2020
4. High Court's Notification in Roc.No.192/SO/2020, dated 21.04.2020
5. High Court's Notification in Roc No.192/SO/2020, dated 04.05.2020
6. High Court's Notification in Roc No.192/SO/2020, dated 17.05.2020
7. High Court's Notification in Roc No.192/SO/2020, dated 12.06.2020
8. High Court's Notification in Roc No.192/SO/2020, dated 20.06.2020
9. High Court's Notification in Roc No.192/SO/2020, dated 25.06.2020
10.High Court's Notification in Roc No.192/SO/2020, dated 27.06.2020

In view of rise in COVID-19 cases across the State, the High Court of Andhra Pradesh in continuation of the earlier notifications dated 25.06.2020 and 27.06.2020 hereby notifies that the judicial work in all the Subordinate Courts working under the control of High Court of Andhra Pradesh is suspended on 29.06.2020 and 30.06.2020.

All the advocates and parties in person are directed to file matters having extreme urgency through e-filing and hearing shall be taken up through video conferencing from the home office of the Presiding Officer concerned.

All the guidelines issued under the notifications cited above, from time to time, shall be followed in e-filing and hearing of urgent matters through video conferencing.



**REGISTRAR (RECRUITMENT)
I/C REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh.
6. The Director, Judicial Academy, Secunderabad.

7. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
8. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
9. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
10. The Advocate General, State of Andhra Pradesh.
11. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
12. The Chief Secretary to Government, Government of Andhra Pradesh, A.P.
13. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
14. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
15. The Special Judge for Trial of CBI Cases, Visakhapatnam.
16. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
17. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
18. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
19. The Secretary, Bar Council of A.P., High Court , Amaravati.
20. The Director of Prosecutions, Vijayawada.
21. The Director, All India Radio, Vijayawada.
22. The News Director, Doordarshan Kendra, Vijayawada.
23. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi, Andhra Jyothi, Vaartha, The Hindu & Indian Express.

} With a request for making
necessary announcement

} For publication in the News Paper